

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.560/MP/2020

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 23.8.2013 and in terms of the liberty granted by the Commission in its order dated 13.12.2017 passed in Petition No.189/MP/2016 for recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.

Date of Hearing : 17.9.2021

Coram : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jindal Power Limited (JPL)

Respondent : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)

Parties Present : Shri Venkatesh, Advocate, JPL
Shri Ashutosh Kumar Srivastava, Advocate, JPL
Shri Abhishek Nangia, Advocate, JPL
Ms. Isnain Muzamil, Advocate, JPL
Shri Souvik Khamrui, Advocate, JPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO
Ms. M. Hemalatha, TANGEDCO
Shri S. Poonkodi, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The learned counsel for the Petitioner circulated note of arguments and made detailed submission in the matter. Learned counsel for the Respondent, TANGEDCO also made her detailed submission by referring to the reply filed by the Respondent.
3. Based on the request of learned counsel for the parties, the Commission directed the Petitioner and the Respondent to file their note of arguments/ written submissions, if any, within a week with copy to the other side.
4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**